

FORM G [REISSUE-2]
INVITATION FOR EXPRESSION OF INTEREST FOR
KGN GENERAL TRADING CO. LIMITED UNDER CIRP
OPERATING IN TEXTILE INDUSTRY, LUDHIANA PUNJAB

((Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016))

RELEVANT PARTICULARS		
1	Name of the corporate debtor along with PAN/CIN LLP	KGN General Trading Co. Limited (CIN: U51109PB2011PLC034761) (PAN: AAECK5121H)
2	Address of the Registered Office	E-9 1405 St No 5 Ganpati Street Kali Sarak, Ludhiana, Ludhiana, Punjab, India, 141007
3	URL of website	Not Available
4	Details of place where majority of fixed assets are located	First and Second Floor, B-32-E-10-330/3-A, Basant Valley Colony, Street No. 1, Kali Sadak, Ludhiana, Punjab-141008
5	Installed capacity of main products/ services	NA
6	Quantity and value of main products/ services sold in last financial year	Total Revenue 01-04-2025 till 07-11-2025 (Provisional)- 66.21 Lakh FY 2024-25 (Audited)- Rs 3071.07 Lakh
7	Number of employees/ workmen	1 as on Insolvency Commencement Date
8	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at	Can be obtained by sending an Email to Nikhil Sachdeva at cirp.kgn@gmail.com or through Speed Post/Courier addressed to Nikhil Sachdeva at H. No. 541-L, Model Town, Preet Hospital Road, Punjab ,141002
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be obtained by sending an Email to Nikhil Sachdeva at cirp.kgn@gmail.com or through Speed Post/Courier addressed to Nikhil Sachdeva at H. No. 541-L, Model Town, Preet Hospital Road, Punjab ,141002
10	Last date for receipt of expression of interest	07-05-2026
11	Date of issue of provisional list of prospective resolution applicants	17-05-2026
12	Last date for submission of objections to provisional list	22-05-2026
13	Date of issue of final list of prospective resolution applicants	01-06-2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	06-06-2026
15	Last date for submission of resolution plans	06-07-2026
16	Process email id to submit Expression of Interest	cirp.kgn@gmail.com
17	Details of the corporate debtor's registration status as MSME.	Udyam Reg No: UDYAM-PB-12-0052202 Classification: Small Enterprises Classification year: 2025-26

Nikhil Sachdeva


Nikhil Sachdeva

Resolution Professional

KGN General Trading Co. Limited

Regn No: IBBI/IPA-001/IP-P-02743/2022-2023/14184

Address: H. No. 541-L, First Floor, Model Town,

Preet Hospital Road, Punjab ,141002

AFA: AA1/14184/02/311226/108779 Valid Upto 31.12.2026

Date: 22.04.2026

Place: Ludhiana

ਸਫ਼ਾ 1 ਦੀਆਂ ਬਾਕੀਆਂ

ਜਗਦੀ ਸ਼ਰਮ ਅਮਰੀਕਾ ਤੋਂ ਇਹਨ ਵਲੋਂ ਦੂਜੇ ਦੌਰੇ ਦੀ ਸ਼ੁਰੂ ਹੋ ਰਹੀ ਹੈ

ਪਹਿਲਾਂ ਰੋਸ਼ਨੀ ਪੂਰੀ ਤਰ੍ਹਾਂ ਕਮੀ ਹੋ ਗਈ ਸੀ। ਲਈ ਉਹ ਸ਼ੁਰੂ ਹੋ ਗਈ ਹੈ। ਇਹ ਸਾਰੀਆਂ ਮੁੱਖ ਵਿਸ਼ੇਸ਼ਤਾਵਾਂ ਹਨ। ਸ਼ੁਰੂ ਹੋ ਗਈ ਹੈ। ਇਹ ਸਾਰੀਆਂ ਮੁੱਖ ਵਿਸ਼ੇਸ਼ਤਾਵਾਂ ਹਨ।

ਗਰਵਿਟੇ ਨੇ ਗਲੈਕਸੀ ਦੇ ਕਰਮ ਹਾਕੀ ਡਿਕਾਰੀ ਬੋਲੈਂਡਰ ਨਾਲ ਕੀਤੀ ਮੁਲਾਕਾਤ

ਪਹਿਲਾਂ ਸ਼ਾਨ ਬਹਾਲ ਕਰਨ ਲਈ ਸਰਕਾਰ ਦੀ ਵਜਹ ਸ਼ਾਮਲ 'ਤੇ ਹੋ ਰਿਹਾ। ਉਨ੍ਹਾਂ ਨੇ ਬੋਲੈਂਡਰ ਦੇ ਆਪਣੇ ਗੁਣ ਅਤੇ ਹਾਕੀ ਵਿੱਚ ਅਥਾਹ ਖੇਡਣ ਵਾਲੇ ਦੀ ਸ਼ਲਾਘਾ ਕੀਤੀ। ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਫੁਟਬਾਲ ਦੇ ਖੇਡ ਵਿੱਚ ਅਥਾਹ ਖੇਡਣ ਵਾਲੇ ਦੀ ਸ਼ਲਾਘਾ ਕੀਤੀ। ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਫੁਟਬਾਲ ਦੇ ਖੇਡ ਵਿੱਚ ਅਥਾਹ ਖੇਡਣ ਵਾਲੇ ਦੀ ਸ਼ਲਾਘਾ ਕੀਤੀ।

‘ਲਾਰੈਂਸ ਆਫ ਪੰਜਾਬ’ ‘ਤੇ ਪਾਬੰਦੀ ਦੀ ਮੰਗ ਜ਼ੋਰ ਫੜਨ ਲੱਗੀ

ਵੱਖਰੀਆਂ ਹੱਦਾਂ, ਜਿਸ ਦੀ ਚਿੰਤਾ ਹੋਈ ਚਾਹੀਦੀ ਹੈ। ਇਹ ਲੜੀ ਹੋਣ, ਉਕਤ ਸੀਨੀਅਰ ਦੇ ਪਾਸਟ 'ਤੇ ਪਾਬੰਦੀ ਕਰਨ ਦੇ ਨਾਲ ਹੋ ਸਕਦੀ ਹੈ। ਉਨ੍ਹਾਂ ਨੇ ਕਿਹਾ ਕਿ ਨਿਰਦਾਸ਼ਾ 'ਤੇ ਪਾਬੰਦੀ ਕਰਨ ਦੇ ਨਾਲ ਹੋ ਸਕਦੀ ਹੈ। ਉਨ੍ਹਾਂ ਨੇ ਕਿਹਾ ਕਿ ਨਿਰਦਾਸ਼ਾ 'ਤੇ ਪਾਬੰਦੀ ਕਰਨ ਦੇ ਨਾਲ ਹੋ ਸਕਦੀ ਹੈ।

ਨਮੋ ਲਹੀ ਮਾਂ ਦਾ ਕਰਲ ਲੁਧਿਆਣਾ, 21 ਅਪ੍ਰੈਲ (ਪ੍ਰ)

ਲੁਧਿਆਣਾ 'ਤੇ ਸ਼ਾਂਤ ਨਗਰ ਵਿੱਚ ਨੌਵੀਂ ਪੌਲੀਸ ਸਟੇਸ਼ਨ ਸ਼ੁਰੂ ਕੀਤੀ ਜਾਵੇਗੀ। ਇਹ ਸ਼ਾਂਤ ਨਗਰ ਵਿੱਚ ਨੌਵੀਂ ਪੌਲੀਸ ਸਟੇਸ਼ਨ ਸ਼ੁਰੂ ਕੀਤੀ ਜਾਵੇਗੀ। ਇਹ ਸ਼ਾਂਤ ਨਗਰ ਵਿੱਚ ਨੌਵੀਂ ਪੌਲੀਸ ਸਟੇਸ਼ਨ ਸ਼ੁਰੂ ਕੀਤੀ ਜਾਵੇਗੀ।

ਕਲਾਸੀਕਾਈਡ CLASSIFIED ਲੋੜ ਹੈ

ਅੰਮ੍ਰਿਤਸਰ ਸੰਪਰਕ 11 ਨਾਮ ਬਦਲੀ

ਅੰਮ੍ਰਿਤਸਰ ਸੰਪਰਕ 11 ਨਾਮ ਬਦਲੀ

ਲੋਕ ਸਭਾ 'ਚ ਪ੍ਰਧਾਨ ਮੰਤਰੀ ਵਿਰੁਧ ਵਿਸ਼ੇਸ਼ ਅਧਿਕਾਰ ਉਲੰਘਣਾ ਨੋਟਿਸ ਪੇਸ਼

ਦੀ ਵੀ ਏਸ ਨੇ ਆਪਣੇ ਸ਼ਬਦਾਂ ਵਿੱਚ ਕਿਹਾ ਕਿ 'ਪ੍ਰਧਾਨ ਮੰਤਰੀ ਨੇ ਆਪਣੇ ਅਧਿਕਾਰ ਵਿੱਚ 59 ਵਾਂ ਕਾਰਜਾਂ ਨੂੰ ਚਲਾ ਕੇ ਰੱਖਿਆ। ਇਹ ਸਾਰੀਆਂ ਕਾਰਜਾਂ ਪੰਜਾਬੀ ਭਾਸ਼ਾ ਵਿੱਚ ਹੋਣੀਆਂ ਚਾਹੀਦੀਆਂ ਹਨ। ਇਹ ਸਾਰੀਆਂ ਕਾਰਜਾਂ ਪੰਜਾਬੀ ਭਾਸ਼ਾ ਵਿੱਚ ਹੋਣੀਆਂ ਚਾਹੀਦੀਆਂ ਹਨ।

ਚੰਡੀਗੜ੍ਹ ਯੂਨੀਵਰਸਿਟੀ ਵਿਖੇ ਦੀਆਂ ਮੋਰਚਾਂ 300 ਯੂਨੀਵਰਸਿਟੀਆਂ ਵਿਚ ਹੋਈ ਸ਼ੁਮਾਰ : ਡਾ. ਬਾਬਾ

ਦੇ ਸਲਾਹਕਾਰ ਪ੍ਰੋ. (ਡਾ.) ਅਮਰ ਸਿੰਘ ਬਾਬਾ ਨੇ ਚੰਡੀਗੜ੍ਹ ਵਿਖੇ ਪੰਜਾਬ ਯੂਨੀਵਰਸਿਟੀ ਦੇ ਮੋਰਚਿਆਂ ਦੀ ਸ਼ੁਮਾਰ ਕੀਤੀ। ਡਾ. ਬਾਬਾ ਨੇ ਚੰਡੀਗੜ੍ਹ ਵਿਖੇ ਪੰਜਾਬ ਯੂਨੀਵਰਸਿਟੀ ਦੇ ਮੋਰਚਿਆਂ ਦੀ ਸ਼ੁਮਾਰ ਕੀਤੀ।

ਭਾਰਤ ਤੇ ਸੰਯੁਕਤ ਰਾਸ਼ਟਰ ਦੇ ਅਧਿਕਾਰੀਆਂ ਨੇ ਸ਼ਾਂਤੀਬੱਧਤਾ ਸਹਿਯੋਗ ਉਤੇ ਕੀਤੀ ਚਰਚਾ

ਨਿਯੁਕਤ 21 ਅਧਿਕਾਰੀ ਸੰਯੁਕਤ ਰਾਸ਼ਟਰ ਵਿਖੇ ਭਾਰਤ ਦੇ ਸਾਬਕੀ ਮਿਨਿਸਟਰ ਨਿਰਦਾਸ਼ਾ ਦੇ ਅਧਿਕਾਰੀਆਂ ਨੂੰ ਮਿਲ ਕੇ ਚਰਚਾ ਕੀਤੀ। ਨਿਰਦਾਸ਼ਾ ਦੇ ਅਧਿਕਾਰੀਆਂ ਨੂੰ ਮਿਲ ਕੇ ਚਰਚਾ ਕੀਤੀ।

ਪੰਜਾਬ ਸਰਕਾਰ

ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਆਦੇਸ਼ਾਂ ਅਨੁਸਾਰ...

ਜਨਕ ਨੌਟਿਸ

ਜਨਕ ਨੌਟਿਸ ਦੇ ਆਦੇਸ਼ਾਂ ਅਨੁਸਾਰ...

ਮੈਲੋ ਵਲੋਂ ਚੋਟ ਸ਼ਾਬਦ ਦੀ ਉਲੰਘਣਾ ਬਾਰੇ ਸ਼ਿਕਾਇਤ ਦੀ ਜਾਂਚ ਹੋਵੇਗੀ : ਚੋਟ ਗੈਸਿਡ

ਮੈਲੋ ਵਲੋਂ ਚੋਟ ਸ਼ਾਬਦ ਦੀ ਉਲੰਘਣਾ ਬਾਰੇ ਸ਼ਿਕਾਇਤ ਦੀ ਜਾਂਚ ਹੋਵੇਗੀ। ਚੋਟ ਗੈਸਿਡ ਦੀ ਜਾਂਚ ਹੋਵੇਗੀ।

ਪੰਜਾਬ ਰਾਜ ਪਾਵਰ ਕਾਰਪੋਰੇਸ਼ਨ ਲਿਮਿਟਿਡ

ਪੰਜਾਬ ਰਾਜ ਪਾਵਰ ਕਾਰਪੋਰੇਸ਼ਨ ਲਿਮਿਟਿਡ ਦੇ ਆਦੇਸ਼ਾਂ ਅਨੁਸਾਰ...

ਪੰਜਾਬ ਸਰਕਾਰ

ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਆਦੇਸ਼ਾਂ ਅਨੁਸਾਰ...

ਪੰਜਾਬ ਰਾਜ ਪਾਵਰ ਕਾਰਪੋਰੇਸ਼ਨ ਲਿਮਿਟਿਡ

ਪੰਜਾਬ ਰਾਜ ਪਾਵਰ ਕਾਰਪੋਰੇਸ਼ਨ ਲਿਮਿਟਿਡ ਦੇ ਆਦੇਸ਼ਾਂ ਅਨੁਸਾਰ...

ਡੈਂਡਰ ਨੋਟਿਸ

ਡੈਂਡਰ ਨੋਟਿਸ ਦੇ ਆਦੇਸ਼ਾਂ ਅਨੁਸਾਰ...

ਗੁਰਦੇਵ ਮਾਠ ਵਲੋਂ ਨਵੇਂ ਸ਼ੁਰੂ ਕੀਤੇ ਉਦਯੋਗ ਕਰਨ ਲਈ ਆਲਮੀ ਪ੍ਰਾਰਥਨਾ 'ਤੇ ਹੁਕਮ ਜਾਰੀ

ਗੁਰਦੇਵ ਮਾਠ ਵਲੋਂ ਨਵੇਂ ਸ਼ੁਰੂ ਕੀਤੇ ਉਦਯੋਗ ਕਰਨ ਲਈ ਆਲਮੀ ਪ੍ਰਾਰਥਨਾ 'ਤੇ ਹੁਕਮ ਜਾਰੀ। ਗੁਰਦੇਵ ਮਾਠ ਵਲੋਂ ਨਵੇਂ ਸ਼ੁਰੂ ਕੀਤੇ ਉਦਯੋਗ ਕਰਨ ਲਈ ਆਲਮੀ ਪ੍ਰਾਰਥਨਾ 'ਤੇ ਹੁਕਮ ਜਾਰੀ।

ਪੰਜਾਬ ਸਰਕਾਰ ਮੋਬਾਈਲ ਵਿਕਾਸ (ਨਿਲਮੀ ਨੋਟਿਸ)

ਪੰਜਾਬ ਸਰਕਾਰ ਮੋਬਾਈਲ ਵਿਕਾਸ (ਨਿਲਮੀ ਨੋਟਿਸ) ਦੇ ਆਦੇਸ਼ਾਂ ਅਨੁਸਾਰ...

ਪੰਜਾਬ ਸਰਕਾਰ

ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਆਦੇਸ਼ਾਂ ਅਨੁਸਾਰ...

ਪੰਜਾਬ ਸਰਕਾਰ

ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਆਦੇਸ਼ਾਂ ਅਨੁਸਾਰ...

ਜਨਕ ਨੋਟਿਸ

ਜਨਕ ਨੋਟਿਸ ਦੇ ਆਦੇਸ਼ਾਂ ਅਨੁਸਾਰ...

ਆਰਐੱਫਬੀ ਬੈਂਕ ਨਿਮੋਟਿਸ

ਆਰਐੱਫਬੀ ਬੈਂਕ ਨਿਮੋਟਿਸ ਦੇ ਆਦੇਸ਼ਾਂ ਅਨੁਸਾਰ...

ਆਰਐੱਫਬੀ ਬੈਂਕ ਨਿਮੋਟਿਸ

ਆਰਐੱਫਬੀ ਬੈਂਕ ਨਿਮੋਟਿਸ ਦੇ ਆਦੇਸ਼ਾਂ ਅਨੁਸਾਰ...

ਆਰਐੱਫਬੀ ਬੈਂਕ ਨਿਮੋਟਿਸ

ਆਰਐੱਫਬੀ ਬੈਂਕ ਨਿਮੋਟਿਸ ਦੇ ਆਦੇਸ਼ਾਂ ਅਨੁਸਾਰ...

ਆਰਐੱਫਬੀ ਬੈਂਕ ਨਿਮੋਟਿਸ

ਆਰਐੱਫਬੀ ਬੈਂਕ ਨਿਮੋਟਿਸ ਦੇ ਆਦੇਸ਼ਾਂ ਅਨੁਸਾਰ...

ਆਰਐੱਫਬੀ ਬੈਂਕ ਨਿਮੋਟਿਸ

ਆਰਐੱਫਬੀ ਬੈਂਕ ਨਿਮੋਟਿਸ ਦੇ ਆਦੇਸ਼ਾਂ ਅਨੁਸਾਰ...

PUBLIC NOTICE

This public notice is being issued pursuant to the order dated 09.02.2024 passed by the Hon'ble National Company Law Tribunal, Chandigarh Bench, Chandigarh.

Notice is hereby given that an Application u/s 19 of IBC, 2016 vide IA No. 752/2023 and IA No. 2205/2024 in the matter of M/s Shri Sant Lal and Sons Export Private Limited has been filed against the suspended directors/officers of M/s Shri Sant Lal and Sons Export Private Limited namely Mr. Deepak Chhabra, Mr. Somnath Chhabra, Mr. Puneet Rehman and Kamal Kishore & Associates before the Hon'ble National Company Law Tribunal, Chandigarh Bench, Chandigarh.

Further Notice is hereby given that the next date of hearing in IA No. 752/2023 and IA No. 2205/2024 before the Hon'ble National Company Law Tribunal, Chandigarh Bench, Chandigarh is 29.04.2024 and they are advised to attend the aforesaid hearing on 29.04.2024 before Hon'ble National Company Law Tribunal, Chandigarh Bench, Chandigarh.

The undersigned can be contacted for any clarification.

Sd/-
Adesh Kumar Singla
(RP in M/s Shri Sant Lal and Sons Export Private Limited
E-mail Address: as22208@gmail.com)

PUBLIC NOTICE

This public notice is being issued pursuant to the order dated 09.02.2024 passed by the Hon'ble National Company Law Tribunal, Chandigarh Bench, Chandigarh.

Notice is hereby given that an Application u/s 19 of IBC, 2016 vide IA No. 2301/2023 and IA No. 2302/2023 in the matter of M/s Shri Sant Lal and Sons Export Private Limited has been filed against the suspended directors/officers of M/s Shri Sant Lal and Sons Export Private Limited namely Mr. Deepak Chhabra, Mr. Somnath Chhabra before the Hon'ble National Company Law Tribunal, Chandigarh Bench, Chandigarh.

Further Notice is hereby given that the next date of hearing in IA No. 2301/2023 and IA No. 2302/2023 before the Hon'ble National Company Law Tribunal, Chandigarh Bench, Chandigarh is 29.04.2024 and they are advised to attend the aforesaid hearing on 29.04.2024 before Hon'ble National Company Law Tribunal, Chandigarh Bench, Chandigarh.

The undersigned can be contacted for any clarification.

Sd/-
Adesh Kumar Singla
(RP in M/s Shri Sant Lal and Sons Export Private Limited
E-mail Address: as22208@gmail.com)

DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT-1)

FORM NO. 3
[SEE REGULATION-13(1)(A)]

Case No.: OA/79/2026 Exh No. 34051

SUMMONS UNDER SUB-SECTION (4) OF SECTION 19 OF THE ACT, READ WITH SUB-RULE (2A) OF RULE 5 OF THE DEBT RECOVERY TRIBUNAL (PROCEDURE) RULES, 1993

HDFC BANK VS M/S OM SAI TRADING CO.

To,
(1) M/S OM SAI TRADING CO. A PROPRIETORSHIP CONCERN HAVING ITS REGISTERED OFFICE AT 282/6-A, CENTRAL TOWN, JALANDHAR, PUNJAB-144001 THROUGH ITS PROPRIETOR SMT PRIYAKHULLAR, Jalandhar, Punjab-144001.
(2) SMT. PRIYAKHULLAR W/O CHETAN KHULLAR, PROPRIETOR M/S OM SAI TRADING CO. HAVING ITS REGISTERED OFFICE AT 282/6-A, CENTRAL TOWN, JALANDHAR, PUNJAB-144001. Also At: H. NO. EG 833, MOHALLA GOBINDGARH JALANDHAR, H. NO. EG 833, MOHALLA GOBINDGARH, JALANDHAR, PUNJAB.

SUMMONS

WHEREAS, OA/79/2026 was listed before Hon'ble Presiding Officer/Registrar on 08/04/2026. WHEREAS this Hon'ble Tribunal is pleased to issue summons/notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 1,62,99,143.28/- (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:
(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;
(iii) you are restrained from dealing with or disposing of secured assets or other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
(v) you shall be liable to account for the sale proceeds realised by way of sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets. You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 29/05/2026 at 10:30 A.M., failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 10/04/2026.

Signature of the Officer Authorised to issue summons

UMMEED HOUSING FINANCE PVT. LTD.

Registered office at: 2009-2014 20th Floor, Magnum Global Park, Sector-58, Gurugram (Haryana)-122002
CIN:U65922HR2016PTC057984

DEMAND NOTICE U/S(13)2 SARFESI ACT

As the loan account became NPA therefore authorised officer u/s 13(2) the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 had issued 60 days demand notice to Borrower/Applicant/Guarantor/Mortgagor as given in the table. According to the notice if the borrowers do not deposit the entire amount within 60 days, the amount will be recovered from auction of mortgage property secured assets mentioned below. Therefore, the borrowers are informed to deposit the entire loan amount along with the future interest and expenses within 60 days from the date of demand notice, otherwise under the provision of 13(4) and 14 of said act, the authorised officer is taking possession for sale of the mortgage property secured assets as given below.

Borrowers to take note that after receipt of this notice in terms of 13(1) of the act, 2002, you are prohibited and restrained from the transferring any of the secured assets by way of sale, lease or otherwise, without prior written consent of the secured creditor.

Borrowers' attentions are attracted towards sec-13(8) R/W sec-3(5) of the security interest (enforcement) Rule 2002 Act that the borrower shall be entitled to redeem their secured asset upon the payment of the complete outstanding dues as mentioned below before the publication of auction notice, which thereafter shall cease to exist

Sr	Name Of Borrower/ Applicant/ Guarantor/ Mortgagor	Date And Amount Of Demand Notice U/S 13(2)
1.	1. Sunil Kumar S/o Raghuvir Singh (Borrower) 2. Seema Devi W/o Sunil Kumar (Co-Borrower) Both Above Residing At - House No. 78, Main Gali, Vpo Bhasi(45), Madlauda, Panipat Haryana - 132113 Loan No - LXS0N03224-250039562 Loan Agreement Date: 23-Jul-2024 Loan Amt. 25,00,000/-	09-April-2026 Rs. 14,89,479/- (Rupees Fourteen Lacs Eighty Nine Thousand Four Hundred Seventy Nine Only) As On 09-Apr-26 + Further Interest And Other Charges From The Date 10-Apr-2026
2.	1. Dev Raj S/o Gulab Ram (Borrower) 2. Ram Kaur W/o Dev Raj (Co-Borrower) Both Above Residing At - Village Bighar(44), Fatehabad Tehsil & District-Fatehabad Haryana 120500 Loan No - LXS0N04122-230022154 Loan Agreement Date: 25-Jan-2023 Loan Amt. 5,50,000/-	13-April-2026 Rs. 4,77,897/- (Rupees Four Lacs Seventy Seven Thousand Eight Hundred Ninety Seven Only) As On 13-Apr-26 + Further Interest And Other Charges From The Date 14-Apr-2026

Description of Mortgage property: All That Part And Parcel Of Plot Measuring 500 Sq.yd., i.e. 16 Mar 5 Sarsal Which Is 149/747 Share Out Of Property 4 Bigha 3 Biswa, Comprised In Khewat No.540 Min Khatoon No.136/1/2/1(4-3) Situated At Madlauda Tehsil And Distt Panipat Bounded As East: Shop Of Sukarampal, West: Shop Of Karamvir, North: As and Road, South: Gali

Date: 23-APR-2026
Place: Gurugram
Authorized Officer: Mr. Gaurav Tripathi Mobile: 9650053961
UMMEED HOUSING FINANCE PVT. LTD.

FORM G (REISSUED)

INVITATION FOR EXPRESSION OF INTEREST FOR KGN GENERAL TRADING CO. LIMITED UNDER CIRP OPERATING IN TEXTILE INDUSTRY, LUDHIANA PUNJAB

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/CIN/LLP	KGN General Trading Co. Limited (CIN: U51109PB2013PLC034761) (PAN: AEECK5121H)
2. Address of the Registered Office	E-9 1405 St No 5 Ganpati Street Kail Sarak, Ludhiana, Ludhiana, Punjab, India, 141007
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	1st and Second Floor, B-32 E-10-330/3-A, Basant Valley Colony, Street No. 1, Kail Sadak, Ludhiana, Punjab-141008
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year	Total Revenue 01-04-2025 till 07-11-2025 (Provisional)- 66.21 Lakh FY 2024-25 (Audited)- Rs. 3071.07 Lakh
7. Number of employees/ workmen	158 on Insolvency Commencement Date
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at	Can be obtained by sending an Email to Nikhil Sachdeva at cirp.kgn@gmail.com or through Speed Post/Courier addressed to Nikhil Sachdeva at H. No. 541-L, Model Town, Preet Hospital Road, Punjab 141002
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be obtained by sending an Email to Nikhil Sachdeva at cirp.kgn@gmail.com or through Speed Post/Courier addressed to Nikhil Sachdeva at H. No. 541-L, Model Town, Preet Hospital Road, Punjab 141002
10. Last date for receipt of expression of interest	07-05-2026
11. Date of issue of provisional list of prospective resolution applicants	17-05-2026
12. Last date for submission of objections to provisional list	22-05-2026
13. Date of issue of final list of prospective resolution applicants	01-06-2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	06-06-2026
15. Last date for submission of resolution plans	06-07-2026
16. Process email id to submit Expression of Interest	cirp.kgn@gmail.com
17. Details of the corporate debtor's registration status as MSME.	Udyam Reg. No: UDYAM-PB-12-0052202 Classification: Small Enterprises Classification year: 2025-26

Nikhil Sachdeva
Resolution Professional
KGN General Trading Co. Limited
Regn No: IBI/IPA-001/JP-P-02743/2022-2023/14184
Address: H. No. 541-L, First Floor, Model Town, Preet Hospital Road, Punjab -141002
Date: 22.04.2026
Place: Ludhiana
AFA: AAI/14184/02/311226/108775
Valid Upto 31.12.2026

InCred Financial Services Limited

Registered office at: - Unit No. 1203, 12th floor, B Wing, The Capital, Plot No. C-70, G Block, Bandra - Kurla Complex, Bandra East, Mumbai - 400 051.

DEMAND NOTICE FOR PAYING THE TOTAL OUTSTANDING AMOUNT

In connection with above, notice is hereby given once again to all the Borrower's/Co-borrower's to pay forthwith from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s) amount due as on 20.04.2026 are as under:-

Loan Agreement No(s) / Name of the Borrower(s) / Guarantor(s)	Registered Addresses of the Borrowers and Co-Borrowers.	Total Outstanding amount due as on 20.04.2026
DLDEL7824-253729790	1. Vijay Tractors Co. having its office at Opp. Dhani Peerwail, Hansi, G.T. Road, Hansi, Haryana, 125033. 2. Samir Saini having its residence at House No. 51/22 Near Sainiyan Dharmshala Mandi Dharmshala, Hansi, Haryana-125033. 3. Sumit Saini having its residence at House No. 199/22, Near Saini Dharmshala, Sainiyan Mandi, Hansi, Haryana-125033.	Total Outstanding amount as on 21.03.2026 is INR 79,45,003.30/- (Rupees Seventy-Nine Lakhs Forty-Five Thousand and Three and Thirty Paise Only) vide Deal No. DLDEL7824-253729790 Payable by the Borrowers and Co-Borrowers to InCred Financial Services Limited.

WHEREAS, the Borrowers and Co-Borrowers have failed to maintain financial discipline with IFSL (InCred Financial Services Limited) and have breached the terms and conditions of the Loan Agreement. In the event the Borrowers fail to remit payment to IFSL as stipulated, IFSL reserves the right to initiate all appropriate legal remedies both civil and criminal at the sole risk, cost, and consequence of the said Borrowers and Co-Borrowers.

Place: Hissar, Haryana Date: 22.04.2026. Sd/- Authorised Officer - For InCred Financial Services Limited

Indusind Bank Limited

HYPOTHECATED REPOSSESSED VEHICLE AUCTION / SALE NOTICE TO GENERAL PUBLIC

Indusind Bank Ltd. is inviting Quotations in sealed Envelopes from the General Public for the auction of the below-mentioned vehicles as per specifications on "AS IS WHERE IS BASIS". Vehicle model & registration details are given below:

Deal No	Customer Name	Registration No	Engine No	Chassis No	Model	Year of MFG
933000126257	GURUVACHAN (Customer Expired) through his legal heirs GURUDYV father of the deceased & BIRMATI Mother of the deceased	HR56C4926	K12NN 4306301	MA3EDC03 TRH328458	MARUTI SUPER CARRY STD ONG1.2L SMT BSVI	12/21/2024

The Person who is willing to purchase above-mentioned vehicle may contact Ramphal, Indusind Bank Ltd. 2nd Floor Shyam Nagar Kamal-132001 to above mentioned address and submit the Quotation in special format within 7 days of this Publication Notice. It shall be the responsibility of the purchaser to pay all the tax arrears, Parking of the vehicle. He will also be responsible to complete all the RTO formalities related to ownership transfer his name. Bank will not be responsible for any dispute relating to the vehicle after its sale, bank has authority to cancel the auction at any stage without given any prior notice. The Vehicle will be sold to higher Bidder and the decision of bank shall be Final & Binding to all in this regard. Contact No-9729996462-RAMPHAL

Date: 21.04.2026
Place: Karnal
Sd/- Authorized Officer, For Indusind Bank Limited

FORM NO. INC-26

[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]

BEFORE THE REGIONAL DIRECTOR, NORTHERN REGION-II, MINISTRY OF CORPORATE AFFAIRS

3rd Floor, Corporate Bhawan, Plot No. 4-B, Sector-27B, Chandigarh -160019, India

In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of: HACKS & SLACKS HEALTHCARE PRIVATE LIMITED Having its registered office at PLOT NUMBER C-14, INDUSTRIAL FOCAL POINT, PATIALA-147001, PUNJAB, INDIA. _____, Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Central Government, Ministry of Corporate Affairs, Regional Director, Northern Region II, Chandigarh under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary General Meeting held on 25/03/2026 to enable the company to change its Registered office from the "State of Punjab" to "State of Maharashtra."

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of objection to the Regional Director, Ministry of Corporate Affairs, Northern Region II at the address 3rd Floor, Corporate Bhawan, Plot No. 4-B, Sector-27B, Chandigarh -160019, within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

Regd. Office: PLOT NUMBER C-14, INDUSTRIAL FOCAL POINT, PATIALA-147001, PUNJAB, INDIA
For and on behalf of the Applicant
HACKS & SLACKS HEALTHCARE PRIVATE LIMITED
Sd/-
VIKRAM GUPTA
DIRECTOR
DIN: 11237541

Date: 21/04/2026
Place: PATIALA

पंजाब एण्ड सिंड बैंक Punjab & Sind Bank

Branch - Vikas Nagar Lucknow, U.P. - 226022
E-mail : 10778@psb.bank.in Mobile no. 9792213737

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction Sale Notice for Sale of immovable Assets under the securitization and reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8(6) of the Security Interest (Enforcement Rules, 2002).

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the secured creditor, the constructive/physical possession of which has been taken by the Authorized Officer of Punjab & Sind Bank, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis on 25.09.2026, for recovery of Rs.35874450.09 Du. as on 24.09.2024 + interest and future expenses w.e.f. 25.09.2024

2. On 09-Apr-26 + Further Interest And Other Charges From The Date

1. M/S Eaton Food & Beverages Private Limited (borrower/Mortgagor), 2. Shri Vivek Mathur S/O Bhagwan Mathur (guarantor/mortgagor) 3. Smt Reetika Mathur w/o Vivek Mathur (guarantor/mortgagor) 4. Smt.Vineeta mathur w/o Mr.Neeraj Kumar (guarantor) and 5. M/s Nauchhandi Foods Pvt. Ltd. (Guarantor/ Mortgagor). The Reserve price will be Rs. 5,60,00,000/- (Rs. Five Crore Sixty Lacs Only) and the earnest money deposit will be Rs. 56,00,000/- (Rs. Fifty Six Lacs Only)

Details of Properties	MRP (Rs.)	EMD (Rs.)
1. The Springs CHS, Flat-A/1101, Plot No 4 Sec 20 Raigarh, Maharashtra-410218	Rs. 176.00 Lakh	Rs. 17.60 Lakhs
2. Lease Hold Plot No C-31 measuring 1836 sq.mtrs. situated within the Industrial Area at Sandila Phase-II Village Samodha, Tehsil Sandila District-Hardoi (U.P.)-241204	Rs. 299.00 Lakh	Rs. 29.90 Lakhs
3. Lease Hold Industrial Plot of Land No D-4 measuring 1000 sq.mtrs situated within the Industrial Area at Sandila Phase-II in Village Samodha Tehsil Sandila, District Hardoi- Uttar Pradesh-241204, belonging to M/s Nauchhandi Foods Pvt.Ltd	Rs. 85.00 Lakh	Rs. 8.50 Lakh
Grand Total	Rs. 560.00 Lakh	Rs. 56.00 Lakh

The sale will be done by the undersigned through e-auction platform provided at the website https://banknet.com. For detailed terms and conditions of the sale, please refer to the link provided in Punjab & Sind Bank, Secured Creditor's website i.e. https://punjabandsind.bank.in

Date: 18.04.2026, Place: Lucknow
Authorized Officer, Punjab & Sind Bank

पंजाब एण्ड सिंड बैंक Punjab & Sind Bank

Branch - Vikas Nagar Lucknow, U.P. - 226022
E-mail : 10778@psb.bank.in Mobile no. 9792213737

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction Sale Notice for Sale of immovable Assets under the securitization and reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8(6) of the Security Interest (Enforcement Rules, 2002).

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the secured creditor, the constructive/physical possession of which has been taken by the Authorized Officer of Punjab & Sind Bank, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis on 29.05.2026, for recovery of Rs. 2,25,34,410.28/- (Rs. Two Crore Twenty Five Lacs Thirty Four thousand and Four hundred and Ten rupees and paise twenty eight only) + future interest + charges w.e.f. 30.06.2025 with monthly rests Due to Punjab & Sind Bank, Secured Creditor with 1 M/s Gauri Trading Corporation (Borrower), Sh. Nikhil Kumar Tiwari S/O Nareish Chandra Tiwari (co-borrower), Sh. Puneet Agarwal S/O Rishi Kumar Agarwal (Co borrower) and Smt. Sakshi Nikhil Tiwar W/O Nikhil Tiwar (Guarantor) The Reserve price will be Rs. 130.50 lacs and the earnest money deposit will be Rs. 13.05 lac.

Details of the immovable property:	MRP (Rs.)	EMD (Rs.)
1. HOUSE No 248, part of khasra no. 873, Doodhi Khera, or Dhandha Khera, Deep Nagar Ward, Kasari Kheda, Lucknow, measuring 1000 sqr feet (in the name of Smt Sakshi Singh alias Sakshi Nikhil Tiwari W/O Nikhil Kumar Tiwari). Sale deed duly registered in book no. 1 ZILD no 2680 page no 301-318 at Serial no 255 dated 12.01.2006 in the office of sub registrar Vth Lucknow	Rs. 74.50 Lakh	Rs. 7.45 Lakhs
2. Godown on plot no.545-KA/HK-KRC-007 on part of khasra no 2221 hans khera , Village, Para , ward alamgarh (Haidergan-III) Lucknow, measuring 1500 Sqr feet (in the name of Sakshi Nikhil Tiwari w/o Nikhil Kumar Tiwari). Sale deed duly registered in book no 1 jld no 14380 page no 313 to 352 serial number 3949 dated 11.08.2020 in the office of sub registrar Vth Lucknow	Rs. 56.00 Lakh	Rs. 5.60 Lakh
Grand Total	Rs. 130.50 Lakh	Rs. 13.05 Lakh

The sale will be done by the undersigned through e-auction platform provided at the website https://banknet.com. For detailed terms and conditions of the sale, please refer to the link provided in Punjab & Sind Bank, Secured Creditor's website i.e. https://punjabandsind.bank.in

Date: 18.04.2026, Place: Lucknow
Authorized Officer, Punjab & Sind Bank

IndiaShelter INDIA SHELTER FINANCE CORPORATION LTD.

Regd. Office: Plot-15,6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002

POSSESSION NOTICE FOR IMMOVABLE PROPERTY

Whereas, The Undersigned Being The Authorised Officer Of The India Shelter Finance And Corporation Ltd. Under The Securitization And Reconstruction Of Financial Assets And Enforcement (Security) Interest Act, 2002 And In Exercise Of Power Conferred Under Section 13(12) Read With Rule 3 Of The Security Interest (Enforcement) Rules, 2002. Issued A Demand Notice On The Date Noted Against The Account As Mentioned Hereinafter, Calling Upon The Borrower And Also The Owner Of The Property/Surety To Repay The Amount Within 60 Days From The Date Of The Said Notice. Whereas The Owner Of The Property And The Other Having Failed To Repay The Amount, Notice Is Hereby Given To The Under Noted Borrowers And The Public In General That The Undersigned Has Taken Possession Of The Property/ies Described Herein Below In Exercise Of The Powers Conferred On Him/Her Under Section 13(4) Of The Said Act Read With Rules 8 & 9 Of The Said Rules On The Dates Mentioned Against Each Account. Now, The Borrower In Particular And The Public In General Is Hereby Cautioned Not To Deal With The Property/ies And Any Dealing With The Property/ies Will Be Subject To The Charge Of India Shelter Finance Corporation Ltd For An Amount Mentioned As Below And Interest Thereon, Costs, Etc.

Name of the Borrower/Guarantor (Owner Of The Property) & Loan Account Number	Description Of The Property/ies (All The Part & Parcel Of The Property Consisting Of)	Dt. of Demand Notice, Amount Due As On Date Of Demand Notice	Date Of Possession
Mr./ Mrs. Vinita Devi W/o Raju Verma, Mr./ Mrs. Raju Verma S/O Kishan Chand, Alok Kumar Industry Co/ Raju Verma, Integrated District Health Society, C/o Vinita Rani B 292 Gali No. -1, Gangotri Vihar Gauri Road Garhi Mendu North East Delhi-110053 LOAN ACCOUNT NO. HL1CHLONS00005050768/AP-10114410 (Branch :Delhi-8)	All Piece and Parcel of Residential Flat No. UGF-3, Plot No. A-167, Kharsa No. 215 Rail Vihar DLF Ankur vihar Sadullabad Loni Ghaziabad UP 201102 BOUNDARY- East: Plot No. A-168, West- Plot no. A-166, North- Common stairs, South- Others plot	Demand Notice 08.09.2025 Rs.757698.56/- (Rupees Seven Lakh Fifty Seven Thousand Six Hundred Ninety Eight and Fifty Six Paise) Due As On 08-Sep-2025 Together With Interest From 09-Sep-2025 And Other Charges And Cost Till The Date Of The Payment	17.04.2026

Place: DELHI / NCR Date: 22.04.2026 For India Shelter Finance Corporation Ltd (Authorized Officer)
For any query please Contact Mr. Sudhir Tomar (+91 9818460101)

PUBLIC NOTICE

FOR CHANGE OF REGISTERED OFFICE OF THE LLP FROM UNION TERRITORY OF CHANDIGARH TO THE STATE OF PUNJAB

As per section 13(3) of the Limited Liability Partnership Act, 2008 read with Rule 17(2) of LLP (Incorporation of LLP) Rule, 2009

In the matter of the JCURVE SERIES 2 LLP (AAO-9848) having its registered office at 1st Floor, Plot No. 25, Industrial Area Phase 1, Chandigarh, India, 160002.

Notice is hereby given to the general public that the LLP propose to change its registered office from 1ST FLOOR, PLOT NO. 25, INDUSTRIAL AREA PHASE 1 CHANDIGARH, INDIA, 160002 TO PLOT NO. 268 C. JPLP INDUSTRIAL AREA, SECTOR 52, MOHALLA, SRI NAGAR, PUNJAB, INDIA. Any person whose interest is likely to be affected by the proposed change of the registered office of the LLP may deliver either on the MCA-21 Portal (www.mca.gov.in) by filing investor complaint or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the office of Registrar of Companies, 1st Floor, Corporate Bhawan, Plot No.4-B, Sector-27-B, PIN-160019, Chandigarh, India within 21 Days of the date of publication of this notice with a copy to the applicant LLP at its registered office at the address as mentioned below:-

JCURVE SERIES 2 LLP
1st Floor, Plot No. 25, Industrial Area Phase 1 Chandigarh, India, 160002.

For and on behalf of the applicant
JCURVE SERIES 2 LLP
Sd/-
(SAMAR SINGLA)
Director/Partner
Place : Chandigarh Date: 22.04.2026
DPIN: 03353991

HINDIA HOUSING FINANCE LIMITED

Registered Office: No. 187-188, 2nd Floor, Anna Salai, Saidapet, Chennai-600015.

PUBLIC NOTICE FOR PRELIMINARY POSSESSION OF IMMOVABLE PROPERTY

To, 1. Mr. Avinash Singh Solanki... Borrower 2. Mr. Nisha Kanwar... Co-Borrower. House No - 1042, Multani Mohalla, Rani Bagh, New Delhi - 110034. Also At: Third Floor, Property Bearing No. Wz-1061, Golaary Knowan As Rani Bagh, Skakar Basti, Delhi-110034. LAN No. DL/DEL/DW/D/00000930

Whereas Vide Order Dated 12.03.2026 Passed By Cjm. North-west, Rohini Courts Complex, Delhi, The Physical Possession Of The Property Being All That Part And Parcel Of Entire Built Up Third Floor With Roof Rights, Property Bearing No. Wz-1061, Bullt On Up Plot No 02, Area Measuring 70 Sq. Yards (58.52 Sq. Meters) Situated In The Kharsa No 308, Khewat No 44, Situated In The Area Of Village Saleempur Muzra Madipur, Delhi State, New Colony Knowan As Rani Bagh, Skakar Basti, Delhi-110034 Has Been Taken Over By M/s Hinduja Housing Finance Ltd. On 16.04.2026.

The Borrowers In Particular And The Public In General Are Hereby Cautioned Not To Deal With The Property And Any Dealings With The Property Will Be Subject To The Charge Of M/s Hinduja Housing Finance Ltd.

Date: 22/04/2026 Place: Delhi
Authorized Officer: HINDIJA HOUSING FINANCE LIMITED

Before the District Consumer Disputes Redressal Commission, Namakkal.

C.C.No. 22 / 2026

Rajendran, S/o. Duraisamy, Door No. 3/84, Aniyapuram Pudur, Aniyapuram Post, Mohanoor Taluk, Namakkal - 637 011. Complainant

Versus

The Managing Director, Hewlett-Packard India Private Ltd, (HP) Registered Office, Chandivada Estate, Andamali Marg Kalkaji, New Delhi - 110 019.

Opposite Party No.4

Notice to the Opposite Party No.4

The complainant has filed the above complaint against you before this Commission and the same is posted on 30-04-2026 for your appearance. If you have any objection to present on that day at 10.00 A.M. in person or through your counsel without fail. Otherwise experts report will be passed against you.

/By Commission order/
Counsel for complainant
S.SELVAM, M. Com. B.L., ADVOCATE
107/79, K.P.M. Nagar, Behind M.D.S. Nagar, Hasthampatty, SALEM - 636 007
Cell No. 94433 3135

Form No. INC-26

[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]

BEFORE THE CENTRAL GOVERNMENT, MINISTRY OF CORPORATE AFFAIRS, NORTHERN REGION DIRECTORATE I

B-2 WING, 2ND FLOOR, PT. DEENDAYAL ANTYODAYA BHAWAN, CGO COMPLEX, NEW DELHI-110003

In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(6)(a) of the Companies (Incorporation) Rules, 2014

AND

In the matter of Vedanta Hospital & Research Centre Private Limited having its registered office at U-74-402, 4th Floor, Tripathi Complex, Shakurpur, New Delhi 110092. Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra-ordinary general meeting held on Thursday, 16th April 2026 to enable the company to change its Registered office from "The National Capital Territory of Delhi" to "The State of Uttar Pradesh."

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Northern Region Directorate-I, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003, within Fourteen days from the date of publication of this notice with a copy of the application company at its registered office at the address mentioned below:-

VEDANTA HOSPITAL & RESEARCH CENTRE PRIVATE LIMITED
REGISTERED OFFICE: U-74 402, 4TH FLOOR, TRIPATHI COMPLEX, SHAKURPUR, NEW DELHI- 110092 (Present Address)
E-mail: vedanta.tpa@gmail.com
Website: www.vedantahospitals.com
CIN No: U85100DL2012PTC234124

For and on behalf of applicant
SD/- Vishal Kumar Jaisswal
Director
Date: 21-04-2026
Place: Delhi
DIN: 06588353

SBFC SBFC Finance Limited

Registered Office:- Unit No.103, First Floor, C.B Square, Sangam Complex, Village Chakala, Andheri-Kurla Road, Andheri (East), Mumbai-400059.

POSSESSION NOTICE (As per Rule 8(2) of Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the Authorized Officer of SBFC Finance Limited under the Securitization, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 8 of the Security Interest (Enforcement) Rules, 2002, issued Demand Notices upon the Borrowers/Co-borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower/Co-borrowers having failed to repay the amount, notice is hereby given to the Borrower/Co-borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The Borrower/Co-borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of SBFC Finance Limited.

Name and Address of Borrowers & Date of Demand Notice	Description of Property(ies) & Date of Possession	Amount demanded in Possession Notice(Rs.)
1. Dilbagh Singh (Applicant), 2. Sudesh (Co-Applicant 1), 3. Bajinder Singh (Co-Applicant 2) Having address at: Khewat no 1622, Kitee8, situated at Village, Pai, Pakhan Patti, With-in GP limit, Tehsil Punjab, Dist. Kaithal 136026 Loan Account No. 46204 (PR01528938), Demand Notice Date: 21st January 2026.	All that piece and parcel of land measuring 0 K 6 Marlas 7 Sarsal representing 67/11510 share out of total land measuring 57 Kanal 11 Marlas comprised in Khewat no 1622, Kitee8 is situated within revenue estate of Village Pai, Tehsil Pundri, Dist. Kaithal vide Jamabandi year 2018-19 fully detailed and escribed in Transfer Deed bearing Vasika no 194 dtd 18.04.2024 regd. in the office of Sub-Registrar, Pundi with Mutation no 16892. Bounded by: East: House of Jagbir s/o Prem, West: Street, North: Main gali, South: House of Nanha s/o Motiya. Date of Symbolic Possession: 16th April 2026	Rs. 2097179/- (Rupees Twenty Lacs Ninety Seven Thousand Nine Hundred Seventy Nine Only) as on 14th Jan 2026, plus unapplied interest from the date of 15th Jan 2026.

The Borrower's attention is invited to provisions of sub-section (